

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(S). 8564/2022

THE STATE OF WEST BENGAL

Appellant(s)

VERSUS

SUBHAS DATTA & ORS.

Respondent(s)

FOR ADMISSION

Date : 09-02-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE MANMOHAN

For Appellant(s) : Ms. Madhumita Bhattacharjee, AOR
Ms. Debarati Sadhu, Adv.
Mr. B Jagat Nayan, Adv.
Mr. Dhruv Bhalla, Adv.

For Respondent(s) : Mr. S D Sanjay, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Akshay Amritanshu, Adv.
Mr. Padmesh Mishra, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Aaditya Dixit, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Rohan Gupta, Adv.

Mr. Vidhan Vyas, AOR
Mr. Syed Haider Shah, Adv.

Mr. Snehasish Mukherjee, AOR

Ms. Mayuri Raghuvanshi, AOR
Ms. Akanksha Rathore, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the petitioner has pointed out that on similar issue interim order dated 12.08.2025 was passed in Writ

Petition (Civil) No.13029/1985 which reads thus:

"I.A. NO. 175079/2025 IN W.P. (C) NO.13029/1985:

1. Issue notice, returnable in four weeks.
2. In the meantime, we direct that no coercive steps be taken against the owners of the vehicles on the ground that they are 10 years old (in case of Diesel engine) and 15 years old (in case of Petrol engine)"

2. In view of the above, let this matter be tagged with Writ
Petition (Civil) No.13029/1985.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)